

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1040 OF 2018 IN
DFR NO. 2255 OF 2018

Dated: 5th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Chhattisgarh State Power Distribution Company Limited Appellant(s)
Versus
M/s Shanti GD Ispat & Power Pvt. Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Apporv Kurup
Ms.Nidhi Mittal
Mr. A.C.Boxipatro

Counsel for the Respondent(s) : Mr. Raunak Jain
Mr. Vishvendra Tomar for R-1
Mr. C.K.Rai
Mr. Sachin Dubey for R-2

ORDER

Learned counsel, Mr. Raunak Jain, appearing for Respondent, accepts notice on behalf of Respondent No. 1 and Mr. C.K.Rai, accepts notice on behalf of Respondent No. 2. Respondent No. 1 submitted that he will file vakalatnama during course of the day in Registry and Respondent No. 2 undertakes to file vakalatnama within two weeks' time.

Submissions made by the learned counsel appearing for the Respondent No. 1 & 2, as stated above, are placed on record.

Post this matter on **10.09.2018** at the request of the learned counsel appearing for the Appellant to enable him to verify the original papers of Appeal paper book and make his submissions accordingly.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

(S. D. Dubey)
Technical Member

bn/kt

(Justice N. K. Patil)
Judicial Member